

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No.2840/2018
MA No.3188/2018**

New Delhi, this the 30th day of July, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

1. Ms. Padama Rani Chawla
Aged 60 years, Group-B
D/o Shri Daulat Ram Nagapal
Retired as Primary Teacher from KVS
R/o 62, PNB Enclave, Shimla bypass
Majra, Dehradun.
2. Ms. Reeta Pande,
Aged 61 years, Group-B
D/o Shri L.P.Pande
Retired as PGT from KVS
R/o 6-D.A.V.College Road
Dehradun.
3. Ms. Shashi Manral
Aged 63 years, Group-B
D/o Shri K.S. Manral
Retired as TGT (English) from KVS
R/o 2, Vanasthali, Ballupur
Dehradun.
4. Ms. Ranjana Thakur,
Aged 61 years, Group-B
D/o Shri R.P.S. Thakur
Retired as Head Mistress from KVS
R/o 1A, Lakshmi Road, Dalanwala
Dehradun.
5. Ms. Rashmi Naidu,
Age 59 years, Group-B
D/o Shri Ramesh Awasthi
Working as Primary Teacher, posted
In K.V. ITBP, Dehradun
R/o 11/31, Asirvad Enclave
Ballupur Road, Dehradun.
6. Ms. Mamta Sharma
Aged 56 years, Group-B
D/o Maj. Shri S.P.Sharma
Working as Primary Teacher
Posted in K.V. ITBP, Dehradun
R/o 357, Lane 13, Mohit Nagar, Dehradun. Applicants

(By Advocate:Shri Yogesh Sharma)

VERSUS

1. Union of India through the Secretary
Ministry of Human Resources Development
Shastri Bhawan, New Delhi.
2. Kendriya Vidyalaya Sangathan
Through the Commissioner
18, Institutional Area, Shahzed Jeet Singh Marg
New Delhi.
3. The Joint Commissioner (Admn.)
Kendriya Vidyalaya Sangathan
18, Institutional Area, Shahzed Jeet Singh Marg
New Delhi – 110 016. ...Respondents

(By Advocate:Shri Rishabh Sahu)

O R D E R (Oral)

Heard the learned counsel for the applicants for some time.

2. Shri Yogesh Sharma, learned counsel for the applicants produced before me a copy of order dated 14.03.2018 passed in OA No.1064/2018 which is taken on record. He states that at this stage the applicants will be satisfied, if respondents are directed to take a decision on the legal notice dated 21.05.2018, by taking into account the aforesaid order.
3. In view of the limited prayer, the OA is disposed of itself, at the admission stage without commenting on the merits of the case, with a direction to the respondents to examine the legal notice dated 21.05.2018 and if the applicants are found to be similarly situated as in the case of OA No.1064/2018, they may be given similar benefits as were granted to the applicants therein. The respondents must decide the issue by way of a reasoned and speaking order within a span of three months from the date of receipt of a certified copy of this order. No costs.

(Praveen Mahajan)
Member (A)

